

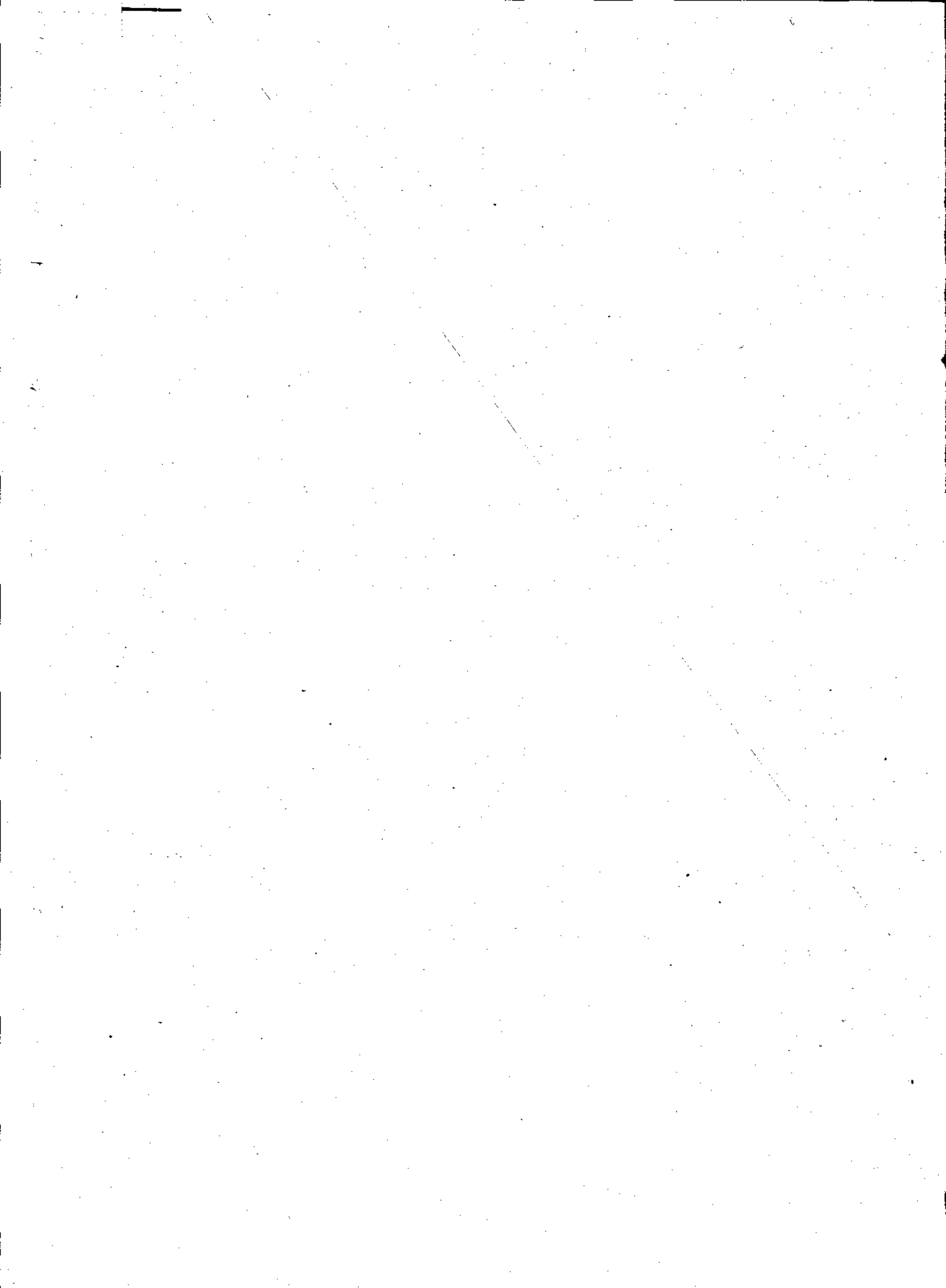
**THE ODISHA MUNICIPAL CORPORATION (SECOND AMENDMENT) ACT, 2012**

**TABLE OF CONTENTS**

**PREAMBLE**

**SECTIONS**

1. Short title.
2. Amendment of section 82.
3. Amendment of section 88.



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## LAW DEPARTMENT

### NOTIFICATION

The March, 2013

Nb.2532-Legis-7/2012/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 26th February, 2013 is hereby published for general information.

ODISHA ACT 9 OF 2013

## THE ODISHA MUNICIPAL CORPORATION (SECOND AMENDMENT) ACT, 2012

AN ACT FURTHER TO AMEND THE ODISHA MUNICIPAL  
CORPORATION ACT, 2003

**BE** it enacted by the Legislature of the State of Odisha in the Sixty-third Year of the Republic of India as follows:—

Short title.           1. This Act may be called the Odisha Municipal Corporation (Second Amendment) Act, 2012.

Amendment of section 82.           2. In the Odisha Municipal Corporation Act, 2003 (hereinafter referred to as the principal Act), the proviso to sub-section (1) of section 82 shall be omitted. Odisha Act 11 of 2003.

Amendment of section 88.           3. In the principal Act, in sub-section (1) of section 88, for the words "fifteen days", the words "forty-five days" shall be substituted.

By Order of the Governor

S. K. MOHANTY

Principal Secretary to Government, I/c.

